

LOK SABHA

Friday, 17th February, 1956

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-06 P.M.

MOTION FOR ADJOURNMENT

FIRING IN MANIPUR STATE

Mr. Deputy-Speaker: I have received notice of an adjournment motion from Shri Rishang Keishing on "heavy casualty inflicted by police on the inhabitants of a village near Bishenpur (Manipur State) on 12-2-56, namely, seven killed and nine injured". May I ask the hon. Member what is the source of his information?

Shri Rishang Keishing (Outer Manipur—Reserved—Sch. Tribes): The news appeared in the papers on the 13th.

Mr. Deputy-Speaker: What paper?

Shri Rishang Keishing: *Hindustan Standard*; in other papers also it appeared. Thereafter I received a letter from Manipur. The contents in the newspaper and the letter are the same.

Mr. Deputy-Speaker: May I ask the hon. Minister what the position is?

The Minister of Home Affairs (Pandit G. B. Pant): The motion. I think, is not in order. But still, I would like to place all the relevant information before the House. In fact when I came to know of this incident—it was before I got notice of this motion—I asked the Chief Commissioner to depute responsible officer to hold an enquiry at once. He has done so. I am not in possession of all the facts at this stage. The report will be received in due course and if so desired, I shall place the facts before the House on receipt of the report. That is all that I can say at this stage.

1—3 Lok Sabha

Mr. Deputy-Speaker: Will the hon. Minister be able to say when the report is likely to be received?

Pandit G. B. Pant: I hope, within a week: Manipur, as you know, is in the easternmost part of the country and it will take some time.

Mr. Deputy-Speaker: A detailed statement will be placed on the Table of the House. The hon. Minister has agreed to that. He has already taken steps in this regard. Normally it is the responsibility of the Central Government. It is a matter of law and order to be taken charge of by the persons in authority at that particular place. In view of the statement made by the hon. Minister, I do not think it is necessary to allow this motion. He will make a statement. (*Interruptions*) I have not allowed him. We will go to the next business.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS AND AUDIT REPORT ON THE ACCOUNTS OF DAMODAR VALLEY CORPORATION FOR 1952-53 AND 1953-54.

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Nanda, I beg to lay on the Table a copy of each of the following Reports, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948:

- (1) Annual Report of the Damodar Valley Corporation for the year 1952-53.
[Placed in Library. See No. S-15|56]
- (2) Audit Report on the Accounts of the Damodar Valley Corporation for the year 1953-54.
[Placed in Library. See No. S-16|56]
- (3) Annual Report of the Damodar Valley Corporation for the year 1953-54.
[Placed in Library. See No. S-17|56]

[SHRI ABID ALI]

(4) Audit Report on the Accounts of the Damodar Valley Corporation for the year 1953-54.

[Placed in Library. See No. S-18]56]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

(1) Supplementary Statement No. I—Eleventh Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 16]

(2) Supplementary Statement No. V.—Tenth Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 17]

(3) Supplementary Statement No. XI.—Ninth Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 18]

(4) Supplementary Statement No. XV.—Eighth Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 19]

(5) Supplementary Statement No. XVIII.—Seventh Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 20]

(6) Supplementary Statement No. XXV.—Sixth Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 21]

(7) Supplementary Statement No. XXX.—Fifth Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 22]

(8) Supplementary Statement No. XXXIV.—Fourth Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 23]

(9) Supplementary Statement No. XL.—Third Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 24]

(10) Supplementary Statement No. XXXVIII.—Second Session, 1952 of Lok Sabha.

[See Appendix 1, annexure No. 25]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-THIRD REPORT

Shri Altekar (North Satara): Sir, I beg to present the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

LIFE INSURANCE (EMERGENCY PROVISIONS) * BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, on behalf of Shri C. D. Deshmukh, I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation thereof.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation thereof."

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

SALES-TAX LAWS (VALIDATION) BILL*

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, on behalf of Shri C. D. Deshmukh, I beg to move for leave to introduce a Bill to validate laws of States imposing, or authorising the imposition of, taxes on the sale or purchase of goods in the course of inter-State trade or commerce.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to validate laws of States imposing, or authorising the imposition of, taxes on the sale or purchase of goods in the course of inter-State trade or commerce."

* Published in the Gazette of India Extraordinary—Part II, Section 2, dated 17-2-56.